

Government are responsible for setting up and management of National Park and Sanctuaries. There is a Marine Wildlife Sanctuary at Malwan in the Sindudurg district, Maharashtra. Government of India have not received any proposal for upgrading the Sanctuary as a Mirce National Park, from the State Government.

(b) and (c). Do not arise.

[*Translation*]

Retrieval of Looted Gems and Jewellers from Iran

3101. SHRI SHIV SHARAN VERMA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether gems, jewellery and valuable items were looted by an Iranian invader during 18th century; and

(b) if so, the steps taken/proposed to be taken by the Government to retrieve them back to India.

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) Yes, Sir.

(b) No steps have been taken as the retrieval of these looted items is not possible.

[*English*]

Implementation of Right of Inheritance to Women

3102. SHRISHARVAN KUMAR PATEL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the attention of the Government has been drawn to the Survey conducted on women's rights by the Indian Council for Social Science and Research

and Institute of Advanced Research, Shimla;

(b) if so, the details of the study report;

(c) whether the Government are considering any proposal to ensure implementation of the right of inheritance to women in the country; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF YOUTH AFFAIRS AND SPORTS AND THE DEPARTMENT OF WOMEN AND CHILD DEVELOPMENT (KUMARI MAMATA BANERJEE): (a) to (d). The information is being collected and will be laid on the Table of the House.

Authority to Relax Demurrage Charges

3103. SHRIRAJNATH SONKAR SHASTRI: Will the Minister of RAILWAY be pleased to state:

(a) the competent authority to relax or waive the payment of demurrage and the extent of power delegated to each authority to recalculate/waive the amount of demurrage;

(b) the details of complaints received regarding misuse of such authority during the last two year in the Northern Railway and action taken thereon; and

(c) the remedial steps taken for proper execution of powers by the Railway administration in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) The competent authority to waive/refund demurrage charges and the extent of power of each of these authorities are as under:-

<i>Authority to competent to waive/ refund demurrage charges</i>	<i>Maximum powers for waival/refund per wagon</i>
General Manager	Full powers.
Chief Commercial Superintendent/ Chief Operating Superintendent/ Chief Marketing Superintendent/ Chief Claims Officer/ Divisional Railway Manager.	
Addl. Divisional Railway Manger and Jr. Administrative Grade Officer.	Rs. 6,000/-
Sr. Scale Officer	Rs. 3,000/-
Assistant Officer	Rs.1,500/-

(b) No such complaint has been received during the last two years in Northern Railway.

(c) Guidelines have been laid down for proper exercise of powers by the Railway Officers in this regard.

Retiring Room facility to Employees availing LTC

3104. SHRIRAJNATH SONKAR SHAS-
TRI: Will the Minister of RAILWAY be pleased to state:

(a) whether there is any proposal to provide railway retiring rooms at concessional rates to the Government servant availing Leave Travel Concession facility;

(b) if so, the details thereof and if not, the reasons therefor; and

(c) the prevalent rates for the retiring rooms?

THE MINISTER OF STATE IN THE
MINISTRY OF RAILWAYS (SHRI MAL-
LIKARJUN): (a) and (b). No, Sir, The retiring
room charges are kept very reasonable and
minimal leaving no scope for allowing any
concession.

(c) The retiring room charges vary from
station to station depending upon the place,
the type of the retiring room and the facilities
provided therein.

[*Translation*]

Reservation Quota for Lucknow from Kotdwar and Dehradun

3105. SHRI BHUWAN CHANDRA
KHANDURI: Will the Minister of RAILWAY
be pleased to state: